

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:3211
ANSWERED ON:30.08.2012
VIOLATION OF ADVOCATE ACT
Abdulrahman Shri ;Gowda Shri D.B. Chandre

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Supreme Court recently observed that in both litigation and nonlitigation matters only Advocates can give advice as they are covered by Advocates Act, 1961;
- (b) if so, whether it is a fact that Foreign Accounting firms have been giving advice on non-litigation matters in violation of the above Act; and
- (c) if so, the details thereof and the action taken by the Government on this issue?

Answer

MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHID)

(a) to (c) The issues are pending before the Hon`ble Supreme Court of India vide SLP (Civil) Nos. 17150-17154/2012 entitled Bar Council of India vs. A.K, Balaji & Ors.